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CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

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Original Application No: **434/94**

Transfer Application No:

DATE OF DECISION: **1.3.1995**

**Shri A.I.Samuel**

Petitioner

**Shri G.S.Walia**

Advocate for the Petitioners

Versus

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**Union of India & Ors.**

Respondent

**Shri V.S.Masurkar**

Advocate for the Respondent(s)

CORAM :

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The Hon'ble Shri **P.P.Srivastava, Member (A)**

The Hon'ble Shri

1. To be referred to the Reporter or not ? **No**

2. Whether it needs to be circulated to other Benches of **No**  
the Tribunal ?

  
(P.P. SRIVASTAVA)  
MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

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OA.NO. 434/94

Shri A.I.Samuel

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (A) Shri P.P.Srivastava

Appearance

Shri G.S.Walia  
Advocate  
for the Applicant

Shri V.S.Masurkar  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 1.3.1995

(PER: P.P.Srivastava, Member (A))

Heard both the counsels. In the reply to the OA. the respondents have mentioned in Para 7 of the reply that :-

" the action is being taken by the Respondents to extend the benefits of pay fixation in favour of the applicant also, but for arranging the payment it will take some more time as the Respondents have to gather the information from three divisions of the Western Railway and the entitlement of the applicant is to be calculated with effect from 1.1.1973 till his superannuation in the year 1991."

The counsel for the respondents submits that this process is going to take some time and he may be permitted time of four months. The respondents are <sup>directed</sup> ~~permitted~~ to complete the process and make the payment within a period of four months. The OA. is disposed of with above direction. No order to cost.

  
(P.P.SRIVASTAVA)  
MEMBER (A)

mrj.